CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD
Single Member Bench
Court – I

APPLICATION No. ST/COD/30688/2018

IN

APPEAL No. ST30999/2018

N.V.R. CONSTRUCTIONS	..	APPELLANT
	Vs.	
CCT, Tirupathi GST	..	RESPONDENTS

Appearance
None for the Appellant.

Shri Pawan Kumar Agarwal, Asst.Commissioner /AR for the Respondent.

Coram:
Hon'ble Mr. P.Venkata Subba Rao, MEMBER (TECHNICAL)

Date of Hearing: 06.11.2018
Date of Decision: 06.11.2018

FINAL ORDER No. A/31415/2018

[Order per: Mr. P.V. Subba Rao]

1. This application for condonation of delay has been filed by appellant seeking for condonation of 386 days delay in filing the appeal. When the matter was called, none appeared on behalf of the appellant and the Advocate for the appellant has submitted a letter requesting that the matter may be decided considering the written submission.

2. Heard Ld. DR and perused the records. The impugned Order-in-Appeal No. VIZ-EXCUS-003-APP-98-16-17, dated 24.02.2017 which appears to have been issued on 16.03.2017. The contention of the appellant in their application is that the postman had not handed over the 'Order-in-Appeal' to him and that he had come to know about the impugned order only when the department came to recover the dues. Thereafter he had obtained a copy of the Order-in-Appeal from the office of the First Appellate Authority and hence the delay.

3. I do not find any documents/papers to support this assertion in their application for condonation of delay. The delay being very long and not being suitably explained, I find no excuse to condone the delay in filing the appeal.

4. Application for condonation of delay is rejected. Consequently, appeal also stands dismissed.

(Pronounced in the open Court on 06.11.2018)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

vrg